

451

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, AT  
NEW DELHI

O.A. No. 289 OF 2023

In the matter of:

Lt. Col. Jasjit Singh Gill

.....Applicant

Versus

State of Punjab

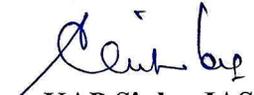
.....Respondent

INDEX

Sr. No.	Particulars	Dated	Page No.
1.	Status Report in the form of Affidavit by Sh. KAP Sinha, IAS Chief Secretary, Punjab.	16-05-2025	1-14

Place: Chandigarh

Dated: 19-05-2025

  
KAP Sinha, IAS

Chief Secretary

Punjab

Phone-  
Email Id-

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, AT  
NEW DELHI

O.A. No. 289 OF 2023

In the matter of:

Lt. Col. Jasjit Singh Gill

.....Applicant

Versus

State of Punjab

.....Respondent

Execution Application No. 33 of 2023

In

Original Application No. 465/2019

(IA No 256/2024)

Status Report in the form of affidavit by KAP Sinha IAS, Chief  
Secretary, Punjab



I most respectfully showeth:

1. That, the matter as contained in O.A. No. 289 of 2023 titled as Lt. Col Jasjit Singh Gill Versus State of Punjab is listed before this Hon'ble Tribunal on 20.05.2025.
2. That, the undersigned is posted as Chief Secretary, Punjab and is thus filing this status report by way of an Affidavit as directed by this Hon'ble Tribunal.

*KAP Sinha*

3. That, the Hon'ble NGT has in the last orders passed in O.A. No. 289 of 2023 inter-alia observed as under:

*"5. When the matter is taken up today learned Senior Counsel for the State of Punjab has stated that neither the Carcass Disposal Plant could be operationalized nor it could be shifted to the alternate place at Ladhowal, Jamalpur or Bhama Khurd on account of public resistance.*



*We find that though the matter has been repeatedly adjourned on the assurance of the Counsel for the State of Punjab that either the plant will be operationalized or it will be shifted to another place and made functional, till now no positive action has been indicated. The matter is pending since 2023 and inspite of the repeated opportunities and assurances by the State of Punjab the action has not been taken resulting in operationalization of the plant.*

*6. Learned Senior Counsel appearing for the State of Punjab has sought the last opportunity for operationalization of the plant at its original place or operationalizing it at some other alternate place. He submits that an undertaking in the form of Affidavit will be filed by the Chief Secretary, Ludhiana within three weeks indicating the reasonable timeline for completing this task.*

*7. Learned Senior Counsel for the State of Punjab also seeks further four weeks' time to file the Reply of I.A. No. 256/2024 by the concerned Departments.*

*8. List on 20.05.2025."*

4. **That, With regard to the above, it is respectfully submitted:**

The present status report is respectfully submitted by the undersigned, Chief Secretary, Punjab, in compliance with the directions of the Hon'ble National Green Tribunal. The contents of this report are based on the Cabinet Subcommittee meetings and the decisions taken during the meeting and factual information and status update received from the Municipal Corporation and the Deputy Commissioner, Ludhiana. The developments in the matter are detailed below for the kind consideration of this Hon'ble Tribunal. The detailed status report is submitted as under:

1. **Initial Efforts Made by District Administration for the Site at Nurpur Bet:**

That at the very outset, it is respectfully submitted that the District Administration has made continuous and concerted efforts to operationalize the carcass utilization

*Chandigarh*

plant at Nurpur Bet, Ludhiana, in accordance with the directions of this Hon'ble Tribunal. The steps taken over time may be summarized as follows:

- Meetings were held under the chairmanship of the Deputy Commissioner, Ludhiana, involving officers from the Municipal Corporation, Punjab Pollution Control Board, Police Department, and other concerned departments to coordinate efforts and review the plant's status.
- A joint inspection was conducted by officials of the concerned departments, which confirmed that the plant was ready from a technical and infrastructural point of view. However, local opposition and the threat of unrest from nearby villages were identified as major hindrances.



A decision was taken to commence trial operations. The concessionaire was directed to arrange for the necessary manpower and carcasses, while the administration assured full support, including police protection.

- Several attempts were made to operationalize the plant, but these were obstructed by sit-in protests from local villagers and farmer unions, who blocked access to the plant and raised objections citing religious, cultural, and environmental concerns.
- Written instructions were issued to all relevant departments to ensure coordinated support, and the Police Department was specifically asked to provide adequate security and deploy necessary personnel for smooth functioning of the plant.
- A major coordinated effort was carried out in the presence of senior officers and police forces to start operations. Despite these efforts, large crowds including women and elderly persons assembled at the site and resisted entry to the plant. The administration, keeping in view the sentiments of the public and to avoid any law-and-order situation, chose to withdraw peacefully and avoid the use of force.
- The administration continued efforts to engage the public and invited them for dialogue to address their concerns, but these overtures were met with resistance and unwillingness to participate in formal discussions by the protesting groups.
- The plant was successfully run for a short period with support from the administration and the police. During this time, the plant was found to be functioning properly and in accordance with pollution control norms. However, continuous protests again led to suspension of further operations.
- When villagers cited concerns based on their visit to an older carcass plant in Jodhpur, the Punjab Pollution Control Board conducted a comparative assessment and clarified that the Nurpur Bet plant is technologically superior and adheres to the required environmental standards.
- Throughout this period, the District Administration has acted in good faith, maintaining a lawful and peaceful approach, and making all possible efforts to

*Dev*

operationalize the plant. It has remained open to discussion and committed to addressing genuine concerns, despite persistent resistance from certain groups.

## 2. Exploration of Other Sites across the District:

In compliance with the directions of the Hon'ble National Green Tribunal, the District Administration has actively pursued the identification of alternate suitable sites for the carcass utilization plant. All seven Sub-Divisional Magistrates of Ludhiana were directed to identify the potential sites where the carcass plant can be shifted and undertake site visits within their respective jurisdictions and submit feasibility reports for potential locations.

The reports submitted are appended below:

1. **SDM Khanna** visited the site along with Tehsildar Khanna at **Village Bullepur, Rattanheri, Rajewal, Dahru and Khattra** As per Report received from Tehsildar Khanna in light of the orders of the Hon'ble N.G.T., separate places were inspected for shifting the carcass plant at **Village Bullepur, Rattanheri, Rajewal, Dahru and Khattra**, and contact was established with the concerned village Sarpanches/Panchayats and other respected persons. However, the aforementioned concerned village Sarpanches/Panchayats and other respected persons strongly opposed the shifting of the carcass plant to their respective villages.
2. **SDM Ludhiana West** visited the site along with Naib tehsildar Ludhiana (West) at Village **Laddowal, Allowal**. The joint report (Carcass Plant at Ludhiana) has already been sent by the Additional Commissioner, Municipal Corporation, Ludhiana, vide letter number 55/AC/P/D dated 25.4.2025. In addition, reports were sought from Naib Tehsildar Ludhiana (Central) and Naib Tehsildar Ludhiana (West) which are as follows:

### **Village Gill and Phallewal**

As per Report received from Naib Tehsildar, Ludhiana (Central), in light of the orders of the Hon'ble N.G.T., separate places were inspected for shifting the carcass plant at Village Gill and Phallewal, and contact was established with the concerned village Sarpanches/Panchayats and other respected persons. However, the aforementioned concerned village Sarpanches/Panchayats and other respected persons strongly opposed the shifting of the carcass plant to their respective villages, and the Panchayats also passed a resolution in this regard.

### **Village Laddowal and Allowal**



*Handwritten signature*

As per Report received from Naib Tehsildar, Ludhiana (West) site of 2 acres of Panchayat land located in Village Laddowal and Allowal were inspected. However, the aforementioned concerned village Sarpanches/Panchayats and other respected persons strongly opposed the shifting of the carcass plant to the village.

3. **SDM Payal** visited the villages under Payal Sub-Division is as follows:

**Village Dhamot Kalan**

During the visit, village Sarpanch Yadwinder Singh, former Panch Jaswant Singh, former Patwari Kuldeep Singh, Jaspal Singh Numberdar and Pavitar Singh Numberdar were present. They were told that a place is required to shift the Carcass plant from Ludhiana to village Dhamot Kalan so that this Carcass plant can be shifted from Ludhiana. On the occasion, the important people of the village present expressed their objection and expressed their disagreement on setting up the Carcass plant in the village.

**Village Lasara Lakhawas**

SDM Payal visited the said village during the visit, the village Sarpanch Swaranjit Kaur, Nazar Singh, Gurdeep Singh Numberdar and Kushaldeep Singh Numberdar were present. They were told that a place is required to shift the Carcass plant from Ludhiana to this place so that this Carcass plant can be shifted from Ludhiana. On the occasion, the important people of the village present expressed their objection and expressed their disagreement on setting up the Carcass plant in the village.

**Village Rara Sahib**

SDM Payal visited the said village, during the visit the village Sarpanch Davinder, Sukhdeep Singh Numberdar, Ravinder Singh Panch and Tejinder Singh Panch were present on the occasion. They were told that a place is required to shift the Carcass plant from Ludhiana to this place so that this Carcass plant can be shifted from Ludhiana. On the occasion, the important people of the village present expressed their objection and **expressed their disagreement on setting up the Carcass plant in the village.**

4. **SDM Ludhiana East visited the site at Village Garhi Fazal:** The joint report (Carcass Plant at Ludhiana) has already been sent by the Additional Commissioner, Municipal Corporation, Ludhiana, vide letter number 55/AC/P/D dated 25.4.2025. In addition, reports were sought from Naib Tehsildar Koom Kalan, Naib Tehsildar Sahnewal, and the Executive Officer, Nagar Council,



*Handwritten signature*

Sahnawal, which are as follows: - As per Report received from Naib Tehsildar, Koom Kalan, in light of the orders of the Hon'ble N.G.T., separate places were inspected for shifting the carcass plant at **Village Garhi Sheru, Salempur, and Haidernagar**, and contact was established with the concerned village Sarpanches/Panchayats and other respected persons. However, the aforementioned concerned village Sarpanches/Panchayats and other respected persons strongly opposed the shifting of the carcass plant to their respective villages, and the Panchayats also passed a resolution in this regard. As per Report received from Naib Tehsildar, Sahnawal, site of 2 acres of Panchayat land located in Village Panglian was inspected. However, the aforementioned concerned village Sarpanches/Panchayats and other respected persons strongly opposed the shifting of the carcass plant to the village. As per Report received from Executive Officer, **Sahnawal**, a place was identified for building the carcass plant, which is located next to Gurdwara Arjan Dev Ji, G.T. Road Sahnawal. This place is within the limits of the Nagar Council and is in the middle of the city. The people of the area are demanding to build a park at this place, and there is also a settlement (residential area) nearby. People are also opposing the setting up of a carcass plant at this place. Report is submitted for kind perusal please.



5. **SDM Jagraon** visited following villages in the Jagraon subdivision to identify two locations for relocating the Carcass Plant from Ludhiana:

#### **Village Dalla**

During the visit, the Sarpanch of Village Dalla, Tehsil Jagraon, Mr. Gopal Singh, Numberdar Mr. Hakam Singh, and other important villagers were present. They were informed that a site is needed in the village of Dalla to comply with the Honorable NGT's order to relocate a carcass plant from Ludhiana. During the meeting, key members of the village expressed their objections and disagreement with establishing a carcass plant there.

#### **Village Khosa**

During the visit, Smt. Ranjit Kaur, the Sarpanch, Sh. Manpreet Singh, the Numberdar, and other important village members were present. They were informed that a site is needed in the village of Dalla to comply with an order from the Hon'ble NGT to relocate a carcass plant from Ludhiana. At the meeting, the key village members expressed their objections and disagreement with establishing a carcass plant in the village.

*Perusal*

**Village Sidhwan Khurd**

During the visit, Mr. Maninder Singh, the Sarpanch, Mr. Gurjeetpal Singh, the Numberdar, and other key village members were present. They were informed that a site in Dalla is needed to comply with the order from the Hon'ble NGT to relocate a carcass plant from Ludhiana. On this occasion, the village leaders expressed their objections and disagreement with establishing a carcass plant in the village. The undersigned has found that no villages in the Jagraon Subdivision agree to give their consent for shifting the Carcass Plant from Ludhiana to Jagraon. This report is submitted for further necessary actions.

6. **SDM Raikot** visited the villages under Raikot Sub-Division in connection with the letter under reference. The report in this regard is as follows:

**Village Bonarai Khurd**

SDM Raikot visited the said village, during the visit, village Sarpanch Naib Singh, Numberdar Inderjeet Singh, Panch Kiranjeet Kaur, Panch Surjeet Kaur, Panch Balwinder Singh were present. They were told that a place is required to shift the Carcass plant from Ludhiana to village Boparai Khurd so that this Carcass plant can be shifted from Ludhiana. On the occasion, the important people of the village present expressed their objection and expressed their disagreement on setting up the Carcass plant in the village.

**Village Noorpura**

SDM Raikot visited the said village, during the visit, the village Sarpanch Sarabjeet Kaur, Panch Chamkaur Singh, Numberdar Yadvinder Singh, Panch Sukhjinder Singh were present. They were told that a place is required to shift the Carcass plant from Ludhiana to this place. On the occasion, the important people of the village present expressed their objection and expressed their disagreement on setting up the Carcass plant in the village

**Village Jalaldinal**

SDM Raikot visited the said village. During the visit, the village Sarpanch Pritpal Singh, Member Sukhdarshan Singh, Member Nirbhai Singh, Dr. Harminder Singh (Social Worker) were present on the occasion. They were told that a place is required to shift the Carcass plant from Ludhiana to this place. On the occasion, the important people of the village present expressed their objection and expressed their disagreement on setting up the Carcass plant in the village.

7. **SDM Samrala** in his report submitted that:



*Handwritten signature*

**Village Garhi Bet and Gurugarh**

As per the report received from Naib Tehsildar, Machhiwara, in light of the orders of the Hon'ble N.G.T., a site inspection was carried out at village Garhi Bet and village Gurugarh regarding the installation of a carcass plant on Panchayati land. During the visit, the village Sarpanches and residents were informed about the proposed carcass plant. However, during the discussion, they expressed strong opposition to setting up the plant in their villages. They stated that such a plant would negatively affect the health of children and would lead to foul odour and pollution, which may further cause the spread of diseases among the villagers. The Gram Panchayats have passed resolutions against the installation of the carcass plant in their respective villages.

**Village Papraudi and Nagra**

As per Report received from BDPO Samrala, it is submitted that the field staff was instructed through a letter to identify and make land available for the proposed carcass plant as per the report sought under reference. In response, the staff informed this office that the panchayat shamlat land is located near residential areas of the villages, due to which the Gram Panchayats did not express consent for providing land for the carcass plant. In this regard, the Gram Panchayats of **Papraudi and Nagra** have also passed resolutions stating their disagreement to provide land for the carcass plant. Furthermore, officials from this office also conducted a site visit, during which the Gram Panchayats again unwilling for permission for the same.

**3. Public Hearing and Legal Developments:**

That it is most respectfully submitted that in continuation of its consistent efforts to operationalize the carcass utilization plant at Nurpur Bet, the District Administration also ensured that a public hearing was conducted in accordance with the norms prescribed by the Punjab Pollution Control Board. The sequence of relevant developments is as follows:

- A public hearing was convened on-site at Village Nurpur Bet on 14.03.2024, in the presence of the Deputy Commissioner, Ludhiana; Commissioner, Municipal Corporation, Ludhiana; ADC (General); ADCP-3; SDM (West); and Executive Engineer, PPCB.
- The public hearing aimed to address the grievances of protesting villagers and provide a platform for open dialogue to resolve the ongoing impasse surrounding the plant's operationalization.

*Handwritten signature*

- The protestors were invited to express their concerns and were assured of a peaceful and constructive discussion to arrive at a mutually acceptable resolution.
- The primary objection raised by the villagers was that no public hearing or formal consent was taken from them prior to the construction of the plant. They alleged that the project was misrepresented during the COVID-19 period and that they were misled into believing it was a poultry feed factory.
- Villagers expressed that upon discovering the true nature of the project, they had agitated to safeguard the health and future of their families. Their opposition was driven by perceived environmental, health, and social risks associated with the plant.



When asked about their resistance to what is a modern and scientifically designed facility, the villagers stated that they had initially been cooperative and had even agreed to an exposure visit to a similar plant at Jodhpur. However, PPCB officials could not accompany them on the visit.

- The villagers returned from Jodhpur more apprehensive, citing serious issues such as unbearable foul smell, polluted water, deteriorating health conditions, and a decline in marriage prospects and property values. The plant in Jodhpur, set up by the same company, had reportedly turned the village into an uninhabitable area.
- The villagers feared that similar consequences would affect not just one, but about 15 surrounding villages, including Rasulpur, Nurpur Bet, Gonspur, Gorsian, Gorsian Hakamrai, Khark, Rajjowal, Allowal Jadid, Malakpur, Garha, Burj Lambra, Burjman Kaur, Rajput, Walipur, Khaira Bet, and Nurpur Bet.
- Concerns were also raised about the absence of an adequate green belt around the plant. They stated that the necessary three layers of plantation required to act as a natural barrier would take decades to mature and would not offer immediate protection from odour.
- Further, villagers questioned the plant's proposed catchment area and volume, suggesting that the unit should cater only to nearby villages and process a very limited number of carcasses per day to avoid health hazards.
- They also pointed out operational risks, including situations where a temporary breakdown of the plant could lead to the accumulation of dead animals, exacerbating the local impact.
- The villagers conveyed that such a facility would not have been permitted in any urban or densely populated area and expressed that the rural population was being unfairly burdened with its impact.
- They reiterated the severe consequences observed in Jodhpur, including groundwater contamination, foul smell, diseases, declining population, and plummeting property values.

*Penal*

- In a gesture of goodwill, the villagers offered to bear the cost of relocating the plant to an alternative site, demonstrating their willingness to support a solution that balanced public interest with community well-being.
- In response, the protesting villagers were requested to submit the video recording of their exposure visit to Jodhpur. The XEN of PPCB and the Commissioner of the Corporation were directed to examine the technological and environmental concerns raised, and to submit a comprehensive report after comparing the plants at Jodhpur and Nurpur Bet.
- Despite the opposition, the holding of the public hearing itself reflects the District Administration's intention to remain transparent, consultative, and respectful of public concerns, even at an advanced stage of the project.



Subsequently, the matter was brought before the Hon'ble National Green Tribunal through legal proceedings initiated by some individuals/groups. The Hon'ble Tribunal directed the District Administration to explore alternative sites in consultation with stakeholders.

- Despite continuous efforts by the District Administration to resolve the carcass plant issue, residents of Rasulpur and adjoining villages have firmly refused to meet Deputy Commissioner. As reported in *Hindustan Times*, a scheduled meeting with the villagers was boycotted with locals reiterating their strong opposition to the functioning of the plant.
- They stated that multiple prior discussions with officials had failed to address their concerns. Meanwhile, the District Administration and Municipal Corporation remain committed to operationalizing the plant as per the Hon'ble NGT's directions, with all necessary legal and administrative steps being actively pursued.
- The District Administration, in compliance with the Tribunal's direction, initiated a fresh process of site exploration while maintaining dialogue with stakeholders and continuing efforts to address all objections in a lawful, peaceful, and participatory manner.

#### 4. Meeting of Cabinet Sub-Committee and High-Level Discussions:

That it is respectfully submitted that in furtherance of the directions of the Hon'ble National Green Tribunal and in view of the complex ground realities regarding the operation of the carcass utilization plant at Village Nurpur Bet, the matter has been consistently deliberated at the highest levels of the State Government. The District Administration has been actively participating in such deliberations and following up the decisions taken. The relevant developments in this regard are as follows:

*Handwritten signature/initials*

- In light of the continuing protest by villagers at Nurpur Bet and the law-and-order issues arising from attempts to operate the carcass plant, a **Cabinet Sub-Committee meeting was convened earlier on 21.11.2024 at Punjab Agricultural University (PAU), Ludhiana**, where the matter was discussed in the presence of Hon'ble Ministers and senior officials. The Deputy Commissioner, Ludhiana, Commissioner, Municipal Corporation Ludhiana, and other district-level officers participated in this meeting.
- During this meeting, the District Administration, including the Deputy Commissioner and the Commissioner, apprised the Committee of the situation on the ground and the repeated efforts to convince the villagers about the scientific and environmentally safe design of the plant. Despite their best efforts, the villagers remained adamant on the permanent closure of the plant and even expressed willingness to bear the cost of shifting it to another location.
- The matter continued to be followed up, and subsequently, a **Cabinet Committee Meeting was held on 14.05.2025 at 5:00 PM in the office of the Hon'ble Local Government Minister, Chandigarh**. This meeting was convened to deliberate on the compliance with the Hon'ble NGT's directions in Execution Application No. 33 of 2023 in O.A. No. 465 of 2019. The meeting was attended by Hon'ble Ministers and senior officers of the State Government and District Administration, including:
  - Deputy Commissioner, Ludhiana
  - Commissioner, Municipal Corporation Ludhiana
  - Executive Engineers from PPCB
  - Directors and Deputy Directors from Animal Husbandry Department
  - Officials from GLADA and Department of Local Government
- At the meeting, the **Deputy Commissioner, Ludhiana gave a detailed briefing** regarding the challenges being faced at the existing site. He informed that although the plant is equipped with modern and advanced technology, it remains non-operational due to the severe resistance from the local villagers.
- It was further submitted by the District Administration that from **15.01.2024 to 25.01.2024**, the plant was operated temporarily with police and magistrate protection. However, **serious law-and-order situations emerged** due to the opposition by not just local villagers but also organized groups such as **Kisan Union (Dakaunda and Khosa factions)**, making it infeasible to continue operations forcibly.
- The Committee took note of the consistent efforts by the District Administration to hold awareness campaigns, community meetings, and technical consultations. Experts from PPCB were also deployed to certify the plant's compliance with



*Handwritten signature*

environmental norms. Despite these efforts, the protests continued, and villagers have been **permanently stationed at the site**, disallowing access or operation.

- As part of compliance with the Hon'ble NGT's order to explore alternate sites, the **District Administration proactively identified multiple potential sites**, including **Ladhowal, Jamalpur, and Bhama Khurd**. However, each of these sites faced **immediate resistance from the public**, preventing further progress.
- Finally, the District Administration **shortlisted Village Garhi Fazal (Sub-Tehsil Koom Kalan, Tehsil Ludhiana East)** for possible relocation. The land in question, approximately **207.7 acres under the ownership of GLADA**, was identified after verifying that there was no legal stay or encumbrance on its use.
- A **joint inspection was conducted** by a specially constituted committee comprising:
  - Additional Commissioner, Municipal Corporation Ludhiana
  - SDM Ludhiana East
  - District Forest Officer
  - XEN, PPCB
  - District Town Planner, GLADA
- Despite the suitability of the land, the **Gram Panchayat of Village Garhi Fazal passed a formal resolution opposing the setup of the carcass plant**, raising concerns regarding pollution, increase in traffic, and general environmental degradation. A similar resolution was passed by the **Gram Panchayat of Garhi Sheru**, a neighbouring village.
- The District Administration again brought these facts before the Cabinet Committee in its meeting on 14.05.2025. The Committee, having heard the officers in detail, gave the following directions:
  - Intensify public outreach in Nurpur Bet by involving local leaders, PPCB experts, and conducting door-to-door awareness campaigns.
  - PPCB was directed to **issue a public certification of the plant's environmental safety** to reassure the public.
  - A **joint mediation team** was to be formed to reopen dialogue with Gram Panchayat of Garhi Fazal.
  - Deputy Commissioner, Ludhiana was asked to personally lead these efforts along with Commissioner, Municipal Corporation and PPCB officers.
  - Directions were issued to ensure that **transportation of carcasses would only be done in closed container vehicles** to avoid any public health hazard or nuisance.
  - The Committee concluded with the observation that while the project was in public interest and needed to be operationalized urgently to comply with ecological and legal obligations, it would not be feasible to use force to run the



*Part by*

plant at Nurpur Bet due to sustained public resistance. Therefore, **constructive public engagement and continued dialogue** were emphasized as the way forward.

- The Cabinet Committee resolved to **review the status again after 2–3 weeks**, and the District Administration was asked to **undertake all required steps**, both for immediate operation of the plant (if feasible) and for the long-term alternative site plan.

**5. Identification of New Site at Village Garhi Fazal and Joint Committee Inspection:**



In accordance with Office Order No. 12053-51/MA dated 15.04.2025 issued by the Hon'ble Deputy Commissioner, Ludhiana, and in compliance with the orders dated 21.03.2025 of the Hon'ble National Green Tribunal, a joint committee was constituted to examine the feasibility of operating a carcass plant at Village Garhi Fazal, Sub-Tehsil Kum Kalan, Tehsil Ludhiana East, District Ludhiana. The committee comprised the following officers:

1. Additional Commissioner, Municipal Corporation, Ludhiana
2. Sub-Divisional Magistrate, Ludhiana (East)
3. District Forest Officer, Ludhiana
4. Environment Engineer, Punjab Pollution Control Board (PPCB)

As per directions, the committee conducted a site inspection on 17.04.2025 and was mandated to examine and report on the following four aspects:

**I. *Objections from Local Residents:***

The committee confirmed that:

- **Gram Panchayat Garhi Fazal** passed a resolution opposing the establishment of the carcass utilization plant citing concerns regarding pollution, increased traffic, and possible law and order issues.
- **Gram Panchayat Garhi Sheru, Ludhiana-2**, also submitted a resolution opposing the proposed plant. Both resolutions are enclosed as annexures.

**II. *Location Relative to Habitation and Accessibility:***

- As per the **Patwari's on-site report**, the proposed site consists of Khasra numbers 28//6 and 29//10, covering a total area of 16 kanals and is owned by **Punjab Urban Planning and Development Authority (PUDA)**, Sector 62, SAS Nagar.

*Handwritten signature*

- The site is **approximately 1200 meters** away from the nearest habitation and is accessible via a **5-karam-wide (approx. 27.5 feet) unpaved road**, which passes through the village 'Phirni' (peripheral road).

### III. *Mitigation of Objections Raised by Residents:*

- As per PPCB Letter No. 1388 dated 02.07.2024, officials of PPCB inspected the carcass plants at **Gajipur and Ludhiana**.
- The Ludhiana plant follows scientific practices including:
  - Removal of skin, horns, and processing of carcasses
  - Installation of odour control systems and chilling rooms
  - Wastewater treatment and air pollution control devices



Based on this inspection, PPCB concluded that **modern pollution control measures can be effectively implemented** at the proposed site, thus **mitigating concerns** related to foul odour or disease spread.

### IV. *Feasibility and Inter-Departmental Coordination for Site Operation:*

- The site falls under "**Mixed Land Use**" as per the Ludhiana Master Plan and is thus eligible for establishment of red-category industries like carcass utilization plants, subject to relevant regulations.
- As per **CPCB categorization**, carcass plants are classified under Red Category Sr. No. 156. While specific PPCB guidelines for carcass plants are not yet notified, general guidelines for red-category industries shall apply.
- According to the **PPCB norms**, such units can be established at least **100 meters away from phirni/residential areas** with certification from revenue authorities.
- The **District Town Planner** confirmed that post-amendment vide Notification No. 4411-22CTP(PB)/SL-65 dated 28.07.2021, the area has been designated for **Mixed Land Use Development** under the Industrial Park Policy.
- However, the **Estate Officer, GLADA** noted that as per the meeting chaired by the Hon'ble Chief Secretary, Punjab (26.12.2024), the land in question is to be transferred for **forest development** in lieu of diverted forest land. Therefore, **any change of land use purpose will require government approval**.

The joint committee has ensured due diligence and inter-departmental coordination for the proposed site at Garhi Fazal. Based on the inspection and reports received:

- The site meets location and accessibility criteria.
- Feasibility for environmentally controlled operations has been established by PPCB.

*Handwritten signature in blue ink.*

- However, formal approval from the Government of Punjab is required if land use is to be modified, in accordance with prior decisions regarding diversion for forest development.

5. It is respectfully submitted that the State Government is continuously making earnest efforts to operationalize the carcass plant in compliance with environmental regulations and public interest. The matter remains high priority and the State Government is actively working on finding a workable and publicly acceptable solution in consultation with the stakeholders and relevant technical agencies. The State Government is committed to resolving this issue expeditiously in compliance with the orders of the Hon'ble NGT and in the best interest of public health, sanitation, and environmental safety.



6. It is further submitted that the undersigned has followed the instructions passed earlier by Hon'ble National Green Tribunal. That in view of the compliance status and factual position submitted hereinabove, it is respectfully submitted that shifting of the site will at least take three month's time after getting all the site related clearances from the competent authorities. As decided in the last Cabinet Sub Committee meeting, intensive engagement and talks will also be held with the stakeholders for operationalisation of the existing plant. This is submitted for the consideration of the Hon'ble Tribunal. Any instructions passed by the Hon'ble Tribunal shall be complied in letter and spirit.

**Certified that above statement made on Oath/S.A. before me at Chandigarh**  
 By KAP Sinha  
 Designation Chief Secretary Punjab  
 Department of Punjab Land  
 Identified by Tushar Kumar  
 who is personally known by

**Deponent**

*(Handwritten Signature)*  
 (KAP Sinha)

Chief Secretary, Punjab

**Verification:**

Verified that the contents of para no.1 to 5 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated:

Place:

*(Handwritten Signature)*  
 (KAP Sinha)

Chief Secretary, Punjab

Date 19/05/25 *(Handwritten Signature)*  
 Executive Magistrate  
 Chandigarh

**ATTESTED**  
*(Handwritten Signature)*  
 (Tejdeep Singh Saini)  
 Executive Magistrate  
 Union Territory, Chandigarh

**I identified the deponent who has Signed/Thumb Marked in my presence**

*(Handwritten Signature)*  
**Signature**

# ESS DEE ENTERPRISES

**WORKS . J-139, SITE-C, U.P.S.I.D.C.SURAJPUR INDUSTRIAL AREA,**

**GREATER NOIDA G.B. NAGAR (U.P.)**

**Mobile -9868215821,Telefax:-0120-2690736 Email:- [essdeenterprises50@gmail.com](mailto:essdeenterprises50@gmail.com)**

Ref:- LDN/01 /LSCL/MCL

Dated :-17.05. 2025

To

**The Commissioner,**

Municipal Corporation Ludhiana

**Subject:** Shifting and Commissioning of Carcass Utilisation Plant at Garhi Fazal (Teh - Koom Kalan), Ludhiana.

Respected Sir,

This is with reference to the Carcass Utilisation Plant established at Nurpur Bet, Ludhiana, which was developed by Ess Dee Enterprises. As you are aware, the plant has not been operational for the last 3 years due to strong resentment and continued agitation by the local residents.

As conveyed by your office, Municipal Corporation Ludhiana is planning to shift the plant to Garhi Fazal (Teh - Koom Kalan), Ludhiana.

In this regard, we wish to bring to your kind attention that the complete dismantling, transportation, and reinstallation of the machinery at the new site will require a minimum period of 5 to 6 months to make the plant fully operational. This timeline accounts for the dismantling of existing infrastructure, transportation logistics, civil and structural modifications, and re-commissioning of the plant.

We kindly request you to take this timeline into consideration while planning the relocation process and to extend necessary cooperation to facilitate the smooth transition and setup at the new location.

Yours sincerely,

For ESS DEE ENTERPRISES  
  
Proprietor

For M/s Ess Dee Enterprises

Mr. Devendra Kumar Verma

Proprietor

Today, dated 17.04.2025, a meeting of the Gram Panchayat of GheriSheru was held under the chairmanship of Mrs. PremKumari, Sarpanch, and the following action was implemented:-

Resolution Number-1 : A resolution was presented stating that the Gram Panchayat of Village GheriSheru has learned from reliable sources that there is a proposal to set up a carcass factory (bone factory) in the land of Gram PanchayatGheriFazal. The Gram Panchayat discussed this proposal with the Panchayat members and the villagers. The Panchayat and the villagers opposed this carcass factory. With the establishment of the factory, there will be a smell in the village, which will make it difficult for people to live and there is a risk of spreading various diseases. The farmers' organizations of the village are also opposing this, which could lead to a law and order situation. Therefore, the Panchayat opposes the carcass factory. A copy of the resolution is being sent to the B.D.P.O. Ludhiana-2. The resolution is passed and approved.

KirandeepKaur  
KulwinderKaur  
Jatinder Singh

PremKumari, Sarpanch  
Gram Panchayat, GrahiSheru  
Ludhiana-2

ਅੱਜ ਮਿਤੀ 17.04.2025 ਨੂੰ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਗੜੀ ਸ਼ੇਰੂ ਦੀ ਮੀਟਿੰਗ ਸ਼੍ਰੀਮਤੀ ਪ੍ਰੇਮ ਕੁਮਾਰੀ ਸਰਪੰਚ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਹੇਠ ਨਿਮਨਲਿਖਤ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਲਿਆਂਦੀ ਗਈ:-

ਮਤਾ ਨੰਬਰ 1:- ਮਤਾ ਪੇਸ਼ ਹੋਇਆ ਕਿ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਗੜੀ ਸ਼ੇਰੂ ਨੂੰ ਭਰੋਸੇਯੋਗ ਸੂਤਰਾਂ ਤੇ ਪਤਾ ਲੱਗਾ ਹੈ ਕਿ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਗੜੀ ਫਾਜਲ ਦੀ ਜਮੀਨ ਵਿੱਚ ਕਾਰਕਸ ਫੈਕਟਰੀ (ਹੱਡਾ ਦੀ ਫੈਕਟਰੀ) ਲਾਉਣ ਦੀ ਤਜਵੀਜ ਆਈ ਹੈ। ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਵੱਲੋਂ ਇਸ ਤਜਵੀਜ ਸਬੰਧੀ ਪੰਚਾਇਤ ਅਤੇ ਪਿੰਡ ਵਾਲਿਆ ਨਾਲ ਵਿਚਾਰ ਵਟਾਂਦਰਾ ਕੀਤਾ ਗਿਆ। ਪੰਚਾਇਤ ਅਤੇ ਪਿੰਡ ਵਾਸੀਆਂ ਵੱਲੋਂ ਇਸ ਕਾਰਕਸ ਫੈਕਟਰੀ ਦਾ ਵਿਰੋਧ ਕੀਤਾ ਗਿਆ। ਫੈਕਟਰੀ ਲੱਗਣ ਨਾਲ ਪਿੰਡ ਵਿੱਚ ਸਮੇਲ ਆਵੇਗੀ, ਜਿਸ ਨਾਲ ਲੋਕਾਂ ਦਾ ਰਹਿਣਾ ਔਖਾ ਹੋ ਜਾਵੇਗਾ ਅਤੇ ਕਈ ਤਰ੍ਹਾਂ ਦੀਆਂ ਬਿਮਰੀਆਂ ਫੈਲਣ ਦਾ ਖਤਰਾ ਵੀ ਹੈ। ਪਿੰਡ ਦੀਆਂ ਕਿਸਾਨ ਜੱਥੇਬੰਦੀਆਂ ਵੱਲੋਂ ਵੀ ਇਸਦਾ ਵਿਰੋਧ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ, ਜਿਸ ਨਾਲ ਕਾਨੂੰਨ ਭੰਗ ਹੋਣ ਦੀ ਸਥਿਤੀ ਪੈਦਾ ਹੋ ਸਕਦੀ ਹੈ। ਇਸ ਲਈ ਪੰਚਾਇਤ ਕਾਰਕਸ ਫੈਕਟਰੀ ਦਾ ਵਿਰੋਧ ਕਰਦੀ ਹੈ। ਮਤੇ ਦੀ ਨਕਲ ਬੀ.ਡੀ.ਪੀ.ਓ. ਲੁਧਿਆਣਾ-2 ਨੂੰ ਭੇਜੀ ਜਾਂਦੀ ਹੈ, ਮਤਾ ਪਾਸ ਅਤੇ ਪ੍ਰਵਾਨ ਹੈ।

ਕਿਰਨਦੀਪ ਕੋਰ,  
ਕੁਲਵਿੰਦਰ ਕੋਰ,  
ਸ਼ੇਰੂ, ਜਤਿੰਦਰ ਸਿੰਘ

ਪ੍ਰੇਮ ਕੁਮਾਰੀ, ਸਰਪੰਚ  
ਗ੍ਰਾਮ ਪੰਚਾਇਤ, ਗੜੀ  
ਲੁਧਿਆਣਾ-2

# 471

Today, dated 17.04.2025, a meeting of the Gram Panchayat of GariFajjal was held under the chairpersonship of Mrs. SurinderKaur, Sarpanch, and the following action was passed:-

Resolution Number-1: The Gram Panchayat of GariFajjal has learned from reliable sources that there is a proposal to set up a carcass factory (bone factory) in the land of Gram PanchayatGariFajjal. The Gram Panchayat discussed this proposal with the villagers and the Panchayat members. The villagers and the Panchayat opposed this factory. With the establishment of this factory, there is a risk of pollution spreading in the nearby villages. Apart from this, the increase in traffic in this area will cause inconvenience to the villagers. The farmers' organizations of the village are already opposing the setting up of the factory, due to which a law and order situation may arise. Therefore, the Gram Panchayat of GariFajjal opposes the setting up of this factory. A copy of the resolution is being sent to the concerned higher authorities through the B.D.P.O. Sahib, Ludhiana-2.

Gobind Singh  
Sanvi Singh  
TolliKaur  
MandeepKaur  
Harpal Singh

SurinderKaur  
Sarpanch  
Gram Panchayat  
Village GarhiFazal(Ldh.)

ਅੱਜ ਮਿਤੀ 17.04.2025 ਨੂੰ ਗਰਾਮ ਪੰਚਾਇਤ ਗੜੀ ਫਾਜਲ ਦੀ ਮੀਟਿੰਗ ਸ਼੍ਰੀਮਤੀ ਸੁਰਿੰਦਰ ਕੋਰ ਸਰਪੰਚ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਹੋਈ ਅਤੇ ਹੇਠ ਲਿਖੀ ਕਾਰਵਾਈ ਪਾਸ ਕੀਤੀ ਗਈ:-

ਮਤਾ ਨੰਬਰ-1 :- ਗਰਾਮ ਪੰਚਾਇਤ ਗੜੀ ਫਾਜਲ ਨੂੰ ਭਰੋਸੇਯੋਗ ਸੂਤਰਾਂ ਤੇ ਪਤਾ ਲੱਗਾ ਹੈ ਕਿ ਗਰਾਮ ਪੰਚਾਇਤ ਗੜੀ ਫਾਜਲ ਦੀ ਜਮੀਨ ਵਿੱਚ ਕਾਰਕਸ ਫੈਕਟਰੀ (ਹੱਡਾ ਦੀ ਫੈਕਟਰੀ) ਲਾਉਣ ਦੀ ਤਜਵੀਜ ਆਈ ਹੈ। ਗਰਾਮ ਪੰਚਾਇਤ ਵੱਲੋਂ ਇਸ ਤਜਵੀਜ ਸਬੰਧੀ ਪਿੰਡ ਵਾਸੀਆਂ ਅਤੇ ਪੰਚਾਇਤ ਨਾਲ ਵਿਚਾਰ ਵਟਾਂਦਰਾ ਕੀਤਾ ਗਿਆ। ਪਿੰਡ ਵਾਸੀਆਂ ਅਤੇ ਪੰਚਾਇਤ ਵੱਲੋਂ ਇਸ ਫੈਕਟਰੀ ਦਾ ਵਿਰੋਧ ਕੀਤਾ ਗਿਆ। ਇਸ ਫੈਕਟਰੀ ਦੇ ਲੱਗਣ ਨਾਲ ਨੇੜੇ-ਤੇੜੇ ਦੇ ਪਿੰਡਾਂ ਵਿੱਚ ਪ੍ਰਦੂਸ਼ਣ ਫੈਲਣ ਦਾ ਖਤਰਾ ਹੈ। ਇਸ ਤੇ ਇਲਾਵਾ ਇਸ ਇਲਾਕੇ ਵਿੱਚ ਆਵਾਜਾਈ ਵੱਧਣ ਨਾਲ ਪਿੰਡ ਵਾਸੀਆਂ ਨੂੰ ਐੱਖ ਹੋਵੇਗੀ। ਪਿੰਡ ਦੀਆਂ ਕਿਸਾਨ ਜੱਥੇਬੰਦੀਆਂ ਵੱਲੋਂ ਪਹਿਲਾਂ ਹੀ ਫੈਕਟਰੀ ਲਗਾਉਣ ਦਾ ਵਿਰੋਧ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ, ਜਿਸ ਕਰਕੇ ਅਮਨ ਕਾਨੂੰਨ ਭੰਗ ਹੋਣ ਦੀ ਸਥਿਤੀ ਪੈਦਾ ਹੋ ਸਕਦੀ ਹੈ। ਇਸ ਲਈ ਗਰਾਮ ਪੰਚਾਇਤ ਗੜੀ ਫਾਜਲ ਇਸ ਫੈਕਟਰੀ ਲੱਗਣ ਦਾ ਵਿਰੋਧ ਕਰਦੀ ਹੈ। ਮਤੇ ਦੀ ਨਕਲ ਬੀ.ਡੀ.ਪੀ.ਓ. ਸਾਹਿਬ ਲੁਧਿਆਣਾ-2 ਜੀ ਰਾਹੀਂ ਸਬੰਧਤ ਉਚ ਅਧਿਕਾਰੀਆਂ ਦੀ ਸੇਵਾ ਵਿੱਚ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਗੋਬਿੰਦ ਸਿੰਘ  
ਸੰਵੀ ਸਿੰਘ  
ਤੇਲੀ ਕੋਰ  
ਮਨਦੀਪ ਕੋਰ  
ਹਰਪਾਲ ਸਿੰਘ

ਸੁਰਿੰਦਰ ਕੋਰ  
ਸਰਪੰਚ  
ਗਰਾਮ ਪੰਚਾਇਤ  
ਪਿੰਡ ਗੜੀ ਫਾਜਲ (ਲੁਧਿ.)